

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 875 of 2019

IN THE MATTER OF:

Ashish Mohan Gupta

.... Appellant

Vs

The Liquidator of M/s Hind Motors
India Ltd. (In Liquidation)

.... Respondent

Present:

**For Appellant: Mr. Sandeep Bajaj, Ms. Aakanksha Nehra, Ms. Aditi
Pundhir, Advocates.**

For Respondent: Ms. Mohana Nijhawan, Advocate.

O R D E R

07.02.2020 It is represented on behalf of the Appellant that Company Appeal (AT) No.08 of 2020 is coming up for hearing on 25th February, 2020 before the Hon'ble 1st Bench, and hence, an adjournment is sought for.

Accordingly, the matter is adjourned to **2nd March, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)